

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**(IB)-16(PB)/2017**

**IN THE MATTER OF:**

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconic Infrastructures Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 22.11.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Rakesh Kumar, Mr. Sahil Dharan, Advs. With  
Mr. Harish Chander Manchanda, RP

For the Respondent

Mr. Sandeep Bisht, Adv. For R-3

Mr. Shiv Lal Kannaujiya

For the CoC

Mr. Vonod Khanna, AR

CA-922(PB)/2019

Mr. Anurag Bhatt & Mr. Bilal, Advs. For R-1

**ORDER**

**CA-2594(PB)/2019**

This is an application filed by the Unicon Buildtech. Their resolution plan has been rejected by the Class of Creditor popularly known as home buyers who constitute the CoC by 100% voting share. The resolution plan submitted by them put to notice on 03.11.2019 by the Resolution Professional alongwith the copy of the resolution plan and the voting commenced on 06.11.2019 which was to continue upto 08.11.2019. The plan was rejected by 45.27% and only small majority of 03.93% favoured. The total vote cast was 49.61%. In the present application the resolution plan applicant-Unicon Buildtech has offered to make improvement in the plan and the Resolution Professional with the assistance of AR shall

discuss the improvements within two days and the modified plan be once again notified to all the home buyers who are stated to be 728 in numbers. Sufficient time be granted to them to seek any clarification with regard to the modified plan and thereafter the voting may be notified. The home buyers be given adequate opportunity by providing them 48 hours to cast their vote. We expect that the queries raised by the home buyers would be answered by the Resolution Professional/AR, at the earliest.


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Ld. Counsel for the resolution applicant states that a sum of Rs. 10,00,000/- shall be deposited in the account of the RP in order to meet the cost for the meeting expenses subject to furnishing of accounts.

List for further consideration on 05.12.2019.



**(M.M. KUMAR)**  
**PRESIDENT**



**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**

22.11.2019  
Ritu Sharma